

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:318
ANSWERED ON:26.04.2012
ALLOCATION UNDER MGNREGS
Katoch Smt. Chandresh Kumari;Kumar Shri Vishwa Mohan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the allocation made for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for the years 2010-11, 2011-12 and 2012-13;
- (b) the details of the funds released to various States and utilised under the scheme for the said period, State-wise;
- (c) whether the Government has reduced the overall allocation and curtailed the funds in respect of some States and if so, the details thereof and the reasons therefor;
- (d) whether a part of funds under the Scheme are released for empowerment of women in rural areas; and
- (e) if so, the details thereof indicating the amount earmarked for the purpose out of the budget allocation for MGNREGS during the current year?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 318 for answer on 26.04.2012

(a) to (c): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is demand driven and funds are released to States/Districts on the basis of advance projection of labour demand. The budget estimate and revised estimate of outlay for MGNREGA from 2010-11 onwards is given below:-

(Rs. in crore)

Year BE RE

2010-2011	40100.00	40100.00
2011-2012	40000.00	31000.00
2012-2013	33000.00	-

MGNREGA provides a legal guarantee for up to 100 days of wage employment to every rural household in a financial year for doing unskilled manual work, on demand to be made following a prescribed process. Since employment is provided on demand, households provided employment, persondays generated and requirement of funds by the States/UTs depend on demand for employment. The details of funds released by the Central Government to the States/Union Territories for implementation of MGNREGA and funds utilised from 2010-11 onwards as reported by States/UTs are given in Annexure.

(d) & (e): Proviso to para 6 of Schedule-II of MGNREG Act specifies that priority shall be given to women in such a way that at least one-third of the beneficiaries shall be women who have registered and requested for work under the Act. No funds under MGNREGA are earmarked separately for empowerment of women in rural areas.